

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1809

ANSWERED ON:17.07.2009

LAND ALLOTTED TO PRIVATE HOSPITALS AND NURSING HOMES

Bauri Smt. Susmita;Mohan Shri Malik Sakti;Roy Shri Mahendra Kumar;Saha Shri Anup Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the names of Private Hospitals and Nursing Homes which have been allotted land at concessional rates;
- (b) the criteria/norms prescribed by the Government for allotment of land to Private Hospitals and Nursing Homes;
- (c) whether the Government has conducted any survey of compliance of free treatment condition for the poor; and
- (d) if so, the details thereof and the action taken by the Government on account of non-compliance of the conditions by them?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a): The Delhi Development Authority has reported that land was allotted to 54 (Fifty four) private Hospitals and Nursing Homes at Institutional / Zonal Variant Rates prevalent at the time of allotment. The Land & Development Office (L&DO) has reported that land has been allotted to 5(five) hospitals. In addition to this, a strip of land measuring 772 Sq.yd. has been allotted to Jessa Ram Hospital by L&DO.

A list containing names of hospitals and nursing homes which have been allotted land by DDA and L&DO is at Annexure.

(b): The land was allotted by DDA in accordance with the relevant provisions of Delhi Development Authority (Disposal of Developed Nazul Land) Rules, 1981. Allotment of land for private hospitals is made by L&DO to Registered Societies/ Trusts at pre-determined rates subject to fulfilment of eligibility conditions and availability of land.

(c): The Directorate of Health Services, Government of National Capital Territory of Delhi (GNCTD) has reported that the Directorate has been monitoring the free treatment being provided by the private Hospitals/Nursing Homes who have been allotted land at concessional rates. Pursuant to the direction of the Hon`ble High Court of Delhi in the matter of Social Jurist Vs GNCTD in WPC No.2866/2002, a Monitoring Committee has been constituted by Deptt. of Health, Government of National Capital Territory of Delhi under the Chairmanship of Medical Superintendent Nursing Home-I. Director of Health Services, Sh. Ashok Aggarwal, Advocate, Delhi High Court, Medical Superintendent, Nursing Home-II, Director of Health Services, Medical Director of St Stephen`s Hospital or his representative and medical Superintendents of respective hospitals are the members of the Monitoring Committee. The reports are being obtained every month and every quarter which after compilation are sent to DDA and L&DO with observations.

(d): Three hospitals namely Rajiv Gandhi Cancer Institute & Research Centre, St Stephen`s Hospital and Mool Chand Khairati Ram Hospital are not providing free treatment stating that they are not covered by High Court orders. This has been conveyed to the land allotting agencies viz. DDA and L&DO for taking further necessary action. However, some hospitals filed an SLP in the Hon`ble Supreme Court against the judgement of the High Court. The Hon`ble Supreme Court vide its order dated 4.1.2008 has stayed the operation of the judgement of the High court but at the same time directed the petitioner hospitals to continue to provide 25% out-patient treatment and 10% in-patient treatment free of cost to the poorer section of the society.